

ITEM NO.1

COURT NO.9

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).37226/2012

(Arising out of impugned final judgment and order dated 19/10/2012 in WP No. 30568/2011 passed by the High Court of Karnataka at Bangalore)

D.N. JEEVARAJ

Petitioner(s)

VERSUS

CHIEF SEC., GOVT. OF KARNATAKA & ORS.

Respondent(s)

(interim relief and office report)

WITH

SLP(C) No. 38453/2012

(With Interim Relief and Office Report)

Date : 29/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

in SLP(C)37226/12

Mr. T.R. Andhyarujina, Sr. Adv.

Mr. S. N. Bhat, AOR

Mr. Ravi Panwar, Adv.

in SLP(C)38453/12

Mr. Basava Prabhu S. Patil, Sr. Adv.

Mr. B. Subrahmanya Prasad, AOR

Mr. Nishanth Patil, Adv.

Mr. Anirudh Sanganageria, Adv.

Mr. Chinmay Deshpande, Adv.

Mr. Amjid Maqbool, Adv.

For Respondent(s)

for R-1 in SLP(C)38453/12

& R-6 in SLP(C)37226/12

Mr. Prashant Bhushan, Adv.

Mr. Pranav Sachdeva, Adv.

Ms. Neha Rathi, Adv.

for R-5 (BBMP) in

both SLPs

Mr. E. C. Vidya Sagar, AOR

Ms. Jennifer John, Adv.

Mr. Subhash Chandra Sagar, Adv.

Mr. B.K. Gautam, Adv.

for BDA (R-3 in Mr. S.K. Kulkarni, Adv.
37226/12 & R-4 in Mr. M. Gireesh Kumar, Adv.
38453/2012) Mr. Ankur S. Kulkarni, AOR

for R-4 in Mr. B. Subrahmanya Prasad, AOR
37226/12

for R-1 in Mr. V. N. Raghupathy, AOR
37226/12 & R-2
in 38453/2012)

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. T.R. Andhyarujina, learned senior counsel for the petitioner in SLP(C) No.37226 of 2012, Mr. Basava Prabhu S. Patil, learned senior counsel for the petitioner in SLP(C) No.38453/2012, Mr. E.C. Vidya Sagar, learned counsel for BBMP (Bruhat Bangalore Mahanagara Palika) and Mr. S.K. Kulkarni, learned counsel for Bangalore Development Authority.

Arguments concluded.

Judgment reserved.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER